

[English]

Delhi Rent Act, 1995

195
1998. SHRI N.J. BATHWA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Delhi Rent (Amendment) Bill, 1997 is not being implemented even after being passed by both the Houses of Parliament and signed by the President; and

(b) if so, the details thereof and the reasons for delay?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) and (b) Delhi Rent (Amendment) Bill, 1997 was introduced in the Rajya Sabha on 28.07.97. The Bill has been referred to the Parliamentary Standing Committee on Urban & Rural Development for examination and report. In the opinion of the Ministry of Law, Justice and Company Affairs, the endorsement of decision of the previous Government by the present Government to introduce the Bill is also necessary. After such endorsement, the matter will once again be taken up by the Standing Committee. As the Bill is yet to be passed by the Parliament, the question of implementation of the provisions of the Bill does not arise at this stage.

Fencing

1999. SHRI CHANDU LAL AJMEERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of West Bengal has decided to fence 900 Kms of porous border with Bangladesh to check infiltration; and

(b) if so, the steps taken to grant Central Funds for curbing such ISI activities at the border?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Fencing of 507 Kms. of West Bengal-Bangladesh border has already been approved by the Central Government out of which 463 kms. fence has been erected upto the end of December, 1998. An additional 889 kms. of fencing on East Bengal-Bangladesh border has also been approved in principle.

Upto 31st December, 1998, a sum of Rs. 430.40 crores has been spent by the Central Government for

construction of border roads/border fencing on the West Bengal Border.

Border Areas Development Programme was extended to West Bengal during the 8th Plan from 1993-94 onwards with the objective of balanced development of sensitive areas through provision of infrastructure facilities and promotion of a sense of security among the population. The Planning Commission has allocated funds amounting to Rs. 123.42 crores under this programme to West Bengal upto 1998-99.

Conversion of Leasehold Property

2000. SHRI K. YERRANNAIDU: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the response received to DDA's scheme for the conversion of leasehold property and power of attorney is not satisfactory;

(b) if so, the details thereof; and

(c) the measures proposed for a better system of transfer of property in Delhi?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) and (b) DDA has reported that upto 31.10.98, 51,308 applications for conversion from leasehold to freehold have been received out of which 42,963 cases have been permitted and the remaining cases can be finalised on receipt of necessary documents from the applications.

(c) At present, no alternative measures have been finalised for transfer of property in Delhi.

[Translation]

Assistance to Himachal Pradesh

2001. SHRI SURESH CHANDEL:
SHRI K.D. SULTANPURI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received any request from Himachal Pradesh demanding financial assistance for a comprehensive scheme for giving free education to girls and for expansion of education at all levels in remote areas in the State;